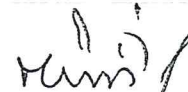


ORDER

Counsel for the Petitioner is present. It is on record that in TCP 10/(IB)/CB/2017 titled **M/s. Sulzer India Private Ltd. Vs. Nagarjuna Oil Corporation Ltd.**, this Bench has admitted the Petition under Section 9 of the I&B Code, 2016 and initiated corporate insolvency proceedings against the Corporate Debtor (CD) and declared the moratorium. The Interim Resolution Professional (IRP) has been appointed as proposed. Therefore, in this case, the Operational Creditor (OC) is directed to report to the IRP after the public announcement is made. However, liberty is given to the Petitioner (OC) to seek any direction from this Bench, if necessary, at any subsequent stage. Accordingly, the Petition stands disposed of.



(S. Vijayaraghavan)
Member (Technical)
PAM



(Ch. Md. Sharief Tariq)
Member (Judicial)